

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The allocation (diesel cess) under Pradhan Mantri Gram Sadak Yojana (PMGSY) for Assam was Rs.176 crore each for the year 2005-06 and 2006-07 and Rs.181 crore each for the year 2007-08 and 2008-09.

(b) As per PMGSY Programme guidelines, PMGSY projects are required to be covered by 5 year maintenance contracts, to be entered into along with the construction contract, with the same contractor, in accordance with Standard Bidding Document, for regular routine maintenance. Funds to service these contracts are to be budgeted and to be provided by the State Government. Special repairs necessitated on account of flood damages (FDR) are, however, required to be carried out by the State Governments with their own funds including assistance that may be available under calamity relief and reconstruction.

(c) No, Sir.

(d) Does not arise.

#### **Diversion of funds of CAPART**

403. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that many projects relating to rural development are being run in Himachal Pradesh with the financial help of Council for Advancement of People's Action and Rural Technology (CAPART);

(b) whether Government has ever conducted any inquiry to find out that the amount released for these projects is being diverted to other activities;

(c) if so, how many cases of misuse of funds have come to the light; and

(d) the details of action taken against the organisations involved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) No, Sir.

(c) and (d) Question does not arise.

#### **Works under NREGA in Kerala**

404. SHRI P. RAJEEVE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the State Government of Kerala has given any suggestion for modifying the list of works permissible under National Rural Employment Guarantee Act (NREGA) considering the peculiar condition in Kerala; and

(b) if so, the action taken on these suggestions?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Sir. State Government of Kerala has given suggestions to modify the list of works permissible under NREGA. These are under examination of the Government.